

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2392
TO BE ANSWERED ON 9TH MARCH, 2018**

GUIDELINES FOR MEDICO LEGAL CARE

2392. SHRI A.P. JITHENDER REDDY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken any steps to train medical practitioners in States about the Guidelines for MedicoLegal Care for Survivors of Sexual Violence and if so, the details thereof;
- (b) whether there is any mechanism with the Government to monitor the effective implementation of these guidelines in the States which have adopted these guidelines and if so, the details thereof; and
- (c) whether the Government has any State-wise figures of the number of complaints wherein the medical practitioner failed to comply with the standardised procedures for dealing with survivors of sexual violence, if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): Government has formulated a document entitled “Guidelines and Protocols- Medico legal care of victims/survivors of Sexual violence” with an objective to bring about a certain degree of uniformity in approaching, treating and documenting cases of sexual violence. These guidelines have been circulated to all States/Union Territories vide letter dated 17th April, 2014.

In order to implement these guidelines & protocols, various workshop were organised by this Ministry jointly with WHO in different Regions/States of the country, with the following objectives:-

- i. Identify key challenges, constraints and gap in strengthening health sector response to sexual violence.
 - ii. Develop an understanding of the national protocols and guidelines developed by the MoHFW and to expedite their implementations.
 - iii. Building the State capacity in planning and implementation of such specialized services.
 - iv. Documentation and sharing of best practices and experiences of responding towards the needs of the victims of sexual violence among States/UTs.
 - v. To emphasize that the sexual assault victims/survivors cannot be denied free treatment in a hospital, whether it is a public or a private hospital.
- (c): ‘Health’ being a State Subject, no such data is maintained Centrally.

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